

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1451

ANSWERED ON:30.11.2011

IMPLEMENTATION OF RTE ACT .

Bavalia Shri Kuvarjibhai Mohanbhai;Bhoi Shri Sanjay;Gaikwad Shri Eknath Mahadeo;Gandhi Smt. Maneka Sanjay;Jardosh Smt. Darshana Vikram;Owaisi Shri Asaduddin;Paranjpe Shri Anand Prakash;Raghavan Shri M. K.;Reddy Shri Modugula Venugopala ;Shantha J.;Tandon Annu;Thakor Shri Jagdish;Virendra Kumar Shri ;Yaskhi Shri Madhu Goud

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to aggressively launch nation-wide awareness campaigns especially in rural areas to ensure large enrolment of students under the Right of Children to Free and Compulsory Education Act 2009;
- (b) if so, the details thereof;
- (c) the States which have drafted model rules and regulations for the implementation of the Act, State-wise and the steps being taken to persuade nonconforming States to draft such rules;
- (d) whether the Government has studied the various obstacles in the implementation of the Act;
- (e) if so, the details thereof;
- (f) whether the State Governments have urged the Union Government to provide additional funds in this regard;
- (g) if so, the details thereof, State-wise;
- (h) whether the Government is planning to increase education cess to stop privatization of primary education; and
- (i) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

- (a) & (b) A year long nation wide campaign for Community Mobilization and Public Awareness for Right of Children to Free and Compulsory Education Act , 2009 (RTE) was launched on the occasion of National Education Day on 11th November, 2011.
- (c) So far 27 States have notified the State Rules under the RTE Act , including five Union Territories which have adopted the Central RTE Rules. These States are Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Haryana, Himachal Pradesh, Jharkhand, Kerala , Orissa, Madhya Pradesh, Manipur, Maharashtra, Meghalaya, Mizoram, Nagaland, Punjab, Rajasthan, Sikkim, Tripura, Tamil Nadu and Uttar Pradesh, Daman & Diu , Chandigarh, Dadra and Nagar Haveli, Andman & Nicobar Island and Lakshadweep. The States of Karnataka, Gujarat, West Bengal, Goa, Delhi, Puducherry, Uttarakhand have not yet notified the RTE Rules, and these States have been reminded to expedite the notification of the State RTE Rules.
- (d) & (e) Representations from State Governments and other stakeholders on various issues such as financial resources for implementation of the RTE Act, teacher qualifications, admission procedure in specified category and unaided schools and schools run by minority organizations were received. The government is in constant dialogue with the State Governments and stakeholders to address the issues relating to implementation of the Act.
- (f) & (g) Many States including Karnataka , Delhi , Uttar Pradesh , Meghalaya , Madhya Pradesh, Himachal Pradesh, Gujarat, Bihar , Orissa , Rajasthan, Arunachal Pradesh, Kerala, Uttarakhand, Chhattisgarh, Andhra Pradesh and West Bengal had requested for providing additional funds for implementing the RTE Act. To facilitate the implementation of the RTE Act, 2009 the SSA norms have already been modified to correspond with the provisions of the RTE Act. Government have already approved a total outlay of Rs. 2,31,233 crore for implementation of SSA-RTE combine during 2010-11 to 2014-15. A revised funding pattern of 65:35 fund sharing between Centre and States (90:10 for NE States) has been notified for implementation of SSA programme from 2010-11 onwards.
- (h) No.
- (i) Does not arise.